

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:64
ANSWERED ON:01.12.2004
ANTIQUATED LAWS
Singh Shri Uday

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the CBI is crippled by antiquated laws as reported in the Times of India dated November 14, 2004;
- (b) if so, whether the CBI is facing many hurdles due to antiquated laws as a result of which many cases are pending since the last several decades; and
- (c) if so, the facts thereof and the further steps being taken by the Government to revise the antiquated laws to punish the culprits?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): No, Sir.
- (b): No, Sir.
- (c): Does not arise.